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## Construction of new jails

[13 February, 2019]

†1152. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that more prisoners are living in the jails of the country than their capacity, if so, the State-wise details thereof;
- the total number of new jails required to be constructed as per the number of prisoners, the details of amount to be spent for this;
- whether Government is considering to keep under-trial prisoners and convicted prisoners in separate jails, if so, the details thereof; and
- the State-wise amount allocated by Government for the improvement of jails, the details of last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) As per latest published data of National Crime Records Bureau (NCRB), State/UT-wise details of capacity of jails and inmates' population, as on 31.12.2015, are given in Statement-I (See below). The latest published data pertains to the year 2015.

- (b) 'Prisons' and 'persons detained therein' are 'State' subjects as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is the responsibility of respective State Governments. The State Governments are competent to provide for new jails in their jurisdictions.
- (c) As per Model Prison Manual 2016 circulated to all States and UTs, undertrials are to be lodged in separate enclosures away from convicted prisoners.
- (d) The Ministry of Home Affairs (MHA) has provided support to States and UTs for implementing the Eprisons programme which aims at digitizing prison records and automation of prison administration services. State/UT wise details of financial assistance provided for implementation of Eprisons programme are given in Statement-II. [Refer to the Statement appended to the Answer to USQ No. 1145]

<sup>†</sup>Original notice of the question was received in Hindi.

Statement-I

State/UT-wise Capacity of Jails, Inmate Population and Occupancy Rate at the end of 2015

end of 2015							
Sl. No. State/UT		Available Capacity			Inmate Population		
		Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7984	899	8883	7481	416	7897
2.	Arunachal Pradesh	188	24	212	180	4	184
3.	Assam	7706	586	8292	8780	317	9097
4.	Bihar	36449	1360	37809	27527	891	28418
5.	Chhattisgarh	7046	506	7552	16754	908	17662
6.	Goa	1070	25	1095	393	30	423
7.	Gujarat	11359	973	12332	11262	516	11778
8.	Haryana	15242	1476	16718	17546	723	18269
9.	Himachal Pradesh	1649	138	1787	1912	67	1979
10.	Jammu and Kashmir	2800	201	3001	2247	91	2338
11.	Jharkhand	14666	742	15408	16751	862	17613
12.	Karnataka	12850	1196	14046	12934	539	13473
13.	Kerala	5773	417	6190	7106	219	7325
14.	Madhya Pradesh	25857	1650	27507	37136	1322	38458
15.	Maharashtra	24584	1719	26303	28321	1336	29657
16.	Manipur	860	110	970	611	40	651
17.	Meghalaya	485	45	530	935	8	943
18.	Mizoram	1126	185	1311	1151	93	1244
19.	Nagaland	1290	160	1450	481	9	490
20.	Odisha	16371	1641	18012	15323	642	15965
21.	Punjab	18479	1588	20067	22510	1135	23645
22.	Rajasthan	18409	1210	19619	19409	677	20086

## **Proposals from States under Coastal Security Scheme**

1153. SHRI D. KUPENDRA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various States along the coastal regions of the country including Karnataka have requested and sent their proposals of requirement under Coastal Security Scheme being implemented in various phases;
  - (b) if so, the details thereof;
- (c) whether the Union Government has considered and approved these proposals;